IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-III

CP-236/ND/2017

In the matter of:

Sophic Power Corporation Limited

....PETITIONER

Vs.

Registrar of Companies

.. RESPONDENT

SECTION:

Under Section 252

Order delivered on 15.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

For the Respondent/Corporate Debtor:

For the Intervener

Ms. Lakshmi Gurung, Standing Counsel,

Income tax Department.

ORDER

Learned Counsel for the petitioner is present and represents that Rejoinder has also been filed in relation to the reply/observations filed by the Respondent ROC. Since this Tribunal has been consistently directing notices to the Income tax Department to be taken in view of the peculiar circumstances of the striking off as undertaken by the ROC. It will be appropriate under the circumstances that notice is also given to the Income tax Department to obtain the feed back in relation to the appeal/Petition seeking for restoration of its name by Companies.

A copy of the Appeal along with annexure should also be handed over to the Ld. Standing Counsel appearing for the Income tax Department, namely, Ms. Lakshmi Gurung for better co-ordination with the Income tax Department to file observations expeditiously within a period of one week.

List on 07.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit